

[Shri M. A. Baby]

Armed Forces (Special Powers) Act, the ordinary law of the land has been overridden and superseded and the protections that are afforded to the ordinary citizen have been taken away. The paramilitary forces and the security forces have been given unlimited, uncontrolled and unbridled powers of arrest, detention, search, killings and destruction at every low level of the forces, with the result that the local police and the local administration have been rendered non-functional. This has resulted in killing, arrest and detention of innocent people also. Moreover, many markets and houses have been set ablaze in devastating fires. Had these draconian laws not been applied to the State of Jammu and Kashmir and for that matter to any part of the country, matters would not have been so bad and the people would not have been alienated in such a large number. These draconian laws and undemocratic Acts have become counter-productive and stumbling block in the way of restoration of democracy in the State of Jammu and Kashmir. The entire State police force has been sidelined and its task and powers have been curtailed. If the State police is allowed to function, if confidence is reposed in them, tangible and better results can be achieved and normalcy can be restored.

The State civil administration has also been isolated due to the enforcement of the Disturbed Area Act, Armed Forces (Special Powers) Act, to the State of Jammu and Kashmir. Apart from the three advisers to the Governor there should be advisers from the politicians, social workers and civil servants of the State so that the people have a rapport with the administration and the situation can be brought to normalcy. In the present circumstances what happens is that those who are to enforce the law are totally ignorant of the ground position. Similarly, those who are to run the Government are the people never known to the people in the State of Jammu and Kashmir. They are unaware of the conditions there. I do

not say that no adviser should come from any other part of the country, but we should associate and involve good politicians and social workers. We have many of them in our country. They should go to the State and be part of the administration. Local people, local police, local politicians and local civil servants should also be associated. That can better the conditions in the State to a great extent and these laws should be withdrawn. We have tried them and seen that they are counter-productive, serving no good purpose. There are many other laws in the State, such as the Security Act, the Public Safety Act, the Enemy Agents Ordinance, the Egress and Internal-Movements Control Ordinance. All these laws are sufficient for the purpose of dealing with certain activities which may take place, but these laws which have been extended to the State of Jammu and Kashmir have totally alienated the State administration, they have totally isolated the State police. They have proved to be counter-productive, not in the national interest.

Need to set up an army recruitment Centre at Cuddapah (Andhra Pradesh)

DR. NARREDDY THULASI REDDY (Andhra Pradesh): Mr. Vice-Chairman, Sir, my special mention is relating to setting up of an army recruitment centre at Cuddapah which is one of the district headquarters in the State of Andhra Pradesh. So far as army is concerned the position of Andhra Pradesh in general and Rayalaseema area in Andhra Pradesh in particular is very poor, deplorable and pathetic. There are a very few persons in the army from this Rayalaseema area. It is not because of lack of patriotism, interest or unemployment problem but because of lack of awareness and lack of opportunities. As compared to other States the army recruitment centres in Andhra Pradesh are very few.

There are only three army recruitment centres, one at Secunderabad, other at Vizag and the third at Guntoor. In the entire Rayalaseema area there is not a single army recruitment centre. So the unemployed youth from the entire Rayalaseema area have to go to Guntur for army recruitment.

Sir, everybody knows that Rayalaseema is one of the most backward areas in the entire country. Because of poverty, most of the unemployed youth in the Rayalaseema area do not know when the recruitment would take place, because Guntur is far away from Rayalaseema. That is the first point. Secondly, some youths, even if they know, cannot go to Guntur by paying to and from transport charges because of poverty. Some persons, even if they go, are not selected— and this is because of their being underweight. As per the guidelines for army recruitment, a person should weigh 52 kgs. at the age of 18 years. But because of poor nutrition in the backward areas, most of the youth do not weigh 52 kgs. at the age of 18 years. Because of these factors there are very few persons from the Rayalaseema area in the army. So my submissions here are.

(1) I would request the Government to set up an Army Recruitment Centre at Cuddapah which is the central place for the Rayalaseema area (2) There should be a relaxation in the weight requirement -from 52 kg. to 48 kg. at the age of 18 years. (3) The Government should give to and from charges for those people who attend army recruitment. (4) Just as there are coaching centres for SCs, STs and BCs for army recruitment purposes, there should be coaching centres for the backward areas also. These are my few submissions and I request the Government to examine and consider these submissions. Thank you.

THE VICE-CHAIRMAN (SHRI
M. A. BABY): Shri Rajni Banian
Sahu. Absent. Shri Shiv Pratap Mishra

... Absent Shrimati Veena Verma... absent.
Shrimati Satya Bahin... absent. Dr. Sivaji.

Alleged Political Murders in Andhra Pradesh

DR. YELAMANCHU. I SIVAJI
Andhra Pradesh): Sir, on 10th February
Mr. P. Saratbhayya, Chairman of the
Andhra Pradesh Tobacco Growers'
Cooperative Society at Oong-ole was
brutally murdered. He belonged to the
Telugu Desam. It was not *only* Mr.
Saratbhayya, but since the Congress came
back to power, during the last 15
months a few hundreds of Telugu
Desam workers, CPI (AT) workers and others
from the opposition parties have been murdered
in all the districts including Krishna, Guntur,
Prakasam and Nalgonda. In Guntur itself,
a couple of months back, Shri C.
Lakshmayya was murdered. In Repalle,
M. Srinivas, in Avanigadda, an active
young man, by name Ranganath, a
CPI(M) worker in Nalgonda and many sar-
panchi in the Nalgonda district have been
murdered, and liquidation of opposition
leaders became the order of the day. Not
only liquidation of opposition leaders but
even liquidation of people to settle scores
among the various groups of the ruling party
too became the order of the day. In
Vijayavada and its surroundings, and
throughout Krishna district, two warring
factions of the ruling party are being only on
the basis of murders and liquidation of
active workers. It appears there is no
Government in Andhra Pradesh.

Sir, it is on record that Dr. Chenna
Reddy, as Chief Minister, stated that
arson, looting, hooliganism and mur-
ders in Hyderabad about three, four
months back, was the handiwork of
dissident Congress activists at
Hyderabad, and precious little was done by
the Union Government to examine the same.
The Union Government says there was a law
and order problem in Tamil Nadu and that is
why the Government there was